

**GOVERNMENT OF KARNATAKA****KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/162/2017/ARE-14  
UPLOK-1/DE/106/2018/ARE-14

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560001  
Date: 29<sup>th</sup> April, 2023.

**RECOMMENDATION**

- Sub: Departmental Inquiry against Shri Shivalingappa Pattadakal, the then Tahsildar, Yalburga (presently retired) (DGO No.2)-reg.
- Ref: 1) Government Order No.ಲೋಕ 342 ಸೇಇವಿ 2016, Bengaluru, dated: 17/01/2017.
- 2) Government Order No.ಆರ್‌ಡಿ 76 ಎಡಿಇ 2016, Bengaluru, dated: 17/02/2018.
- 3) Nomination Order No.UPLOK-1/DE/162/2017, Bengaluru, dated: 01/02/2017 of Upalokayukta, State of Karnataka, Bengaluru.
- 4) Nomination Order No.UPLOK-1/DE/106/2018, Bengaluru, dated: 05/03/2018 of Upalokayukta, State of Karnataka, Bengaluru.
- 5) Inquiry Report dated: 28/04/2023 of Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated: 17/01/2017 and 17/02/2018 initiated the disciplinary proceedings against (1)

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Shri Muganna, the then Assistant Executive Engineer, Public Works, Ports and Inland Water Transport Department Sub-Division, Yelaburga (now retired); and (2) Shri Shivalingappa Pattadakal, the then Tahsildar, Yalburga (presently retired) (hereinafter referred to as Delinquent Government Official, for short as DGO Nos.1 and 2) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order (1) No.UPLOK-1/DE/162/2017, Bengaluru, dated: 01/02/2017 and (2) No.UPLOK-1/DE/106/2018, Bengaluru, dated: 05/03/2018 nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs No.1 and 2. Subsequently, by Order No.UPLOK-1 & 2/DE/Transfers/2018, Bengaluru, dated: 06/08/2018, the Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGOs No.1 and 2 for the alleged charge of misconduct, said to have been committed by them.
3. The DGOs were tried for the following charges:



No.UPLOK-1/DE/162/2017/ARE-14  
ANNEXURE NO. 1  
CHARGE

That, you-DGO Sri.Muganna, the then Assistant Executive Engineer, Public Works, Ports & Inland Water Transport Department Sub-Division, Yelaburga (now retired) deliberately split up into 6 works each costing Rs. 50,000/- for installation of aluminium partition in Taluk office, Yelburga in order to avoid taking up that work as per the procedure prescribed under KTPP Act, though the Deputy Commissioner, while sanctioning the amount has specifically put a condition that as per the G.O. No. FD 01 TCE 2012 dated 21.6.2012, the said work has to be executed as per the KTPP Act by calling competitive quotation. But, you deliberately not followed the executive instructions issued and also in violation of the provision of KTPP Act.

Thus you DGO, being a Government/public servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of a Government servant and thus committed misconduct as enumerated U/R 3(1) of Karnataka Civil Service (Conduct) Rules 1966.

No.UPLOK-1/DE/106/2018/ARE-14  
ANNEXURE NO. 1  
CHARGE

- a) You the DGO., Sri.Shivalingappa Pattadakal while working as Tahasildar, Yalburga deliberately split up the work into 6 small works for Rs.50,000/- each for installation of aluminum partition in Taluk office, Yelburga against the procedure prescribed under KTPP Act and thereby committed misconduct and dereliction of duty.
- b) Further, you the DGO., has acted against the specific condition of the Deputy Commissioner, while sanctioning the amount as per G.O. No.FD 01 TCE 2012, dated 21.6.2012 to execute the work as per the KTPP Act by calling upon competitive quotation and thereby committed misconduct and dereliction of duty.

Thus you the DGO being a Government/public servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of a Government servant and thus

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committed misconduct as enumerated U/Rule 3(1) of Karnataka Civil Service (Conduct) Rules, 1966.

4. During the pendency of the Inquiry, **DGO No.1**, Shri Muganna, the then Assistant Executive Engineer, Public Works, Ports and Inland Water Transport Department Sub-Division, Yelaburga (now retired) did not appeared before this Authority, but he has filed the Application No.1356/2017 before KSAT, Bengaluru Bench and obtained stay order. The KSAT, Bengaluru Bench has allowed the Application filed by DGO No.1, Shri Muganna and set aside the Government Order No.ಲೋಇ 342 ಸೇಇವಿ 2016, dated: 17/01/2017 and Order bearing No.Compt/Uplok/GLB/8707/2015/ARE-3, dated: 28/07/2016, vide order dated: 22/07/2019.
5. Opinion given by ARE-8 on 12/10/2020 was approved by Hon'ble Lokayukta on 15/10/2020, that it is a fit case to challenge the orders of the KSAT by way of Writ Petition before Hon'ble High Court of Karnataka.
6. The file was referred to the Chairman, Legal Cell, Karnataka Lokayukta, Bengaluru. In turn the Chairman, Legal Cell opined that, it is fit case to challenge the order of the KSAT vide Application No.1356/2017, before Hon'ble High Court of

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Karnataka and letter was addressed to Special Counsel to file Writ Petition against DGO No.1, Shri Muganna.

7. **The enquiry against DGO No.1, Shri Muganna, the then Assistant Executive Engineer, Public Works, Ports and Inland Water Transport Department Sub-Division, Yelaburga (now retired) is under progress.**
8. The Inquiry Officer (Additional Registrar of Enquiries-14) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '**Not Proved**' the charges leveled against **DGO No.2**, Shri Shivalingappa Pattadakal, the then Tahsildar, Yalburga (presently retired).
9. On perusal of the Inquiry Report, DGO No.2 has examined himself as DW-1 and Ex. D-1 to D-9 documents were got marked.
10. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate DGO

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No.2, Shri Shivalingappa Pattadakal, the then Tahsildar,  
Yalburga (presently retired) of the charges leveled against him.

11. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

*L. 59/4/23*  
**(JUSTICE K.N.PHANEENDRA)**  
UPALOKAYUKTA-2,  
STATE OF KARNATAKA.

## KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/162/2017& 106/2018/  
ARE-14

Multi Storied Building,  
Dr. B.R Ambedkar Road,  
Bangalore-560001,  
Dated: 28/04/2023.

### ENQUIRY REPORT

**Present :** Sri. **Sudesh Rajaram Paradeshi**  
Additional Registrar of Enquiries-14  
Karnataka Lokayukta  
Bangalore.

**Sub:** Departmental Enquiry against -1 **Sri. Muganna**, the then Assistant Executive Engineer, Public Works, Ports & Inland Water Transport Department, Sub-Division, Yelaburga (**now retired**) (**Writ Petition No. 16741/2021 is pending**) & **DGO-2 Sri. Shivalingappa Pattadakal**, Tahsildar, Yalburga (**Retired**) – Reg.

**Ref:** 1. Report U/s.12(3) of the K.L Act, 1984 in COMPT/UPLOK/GLB/8707/2015/ ARE-3 dated 28/07/2016.  
2. Government Order No.ಆಠೀಇ: 342 :ಸೀಇವಿ: 2016, Bengaluru dated 17/01/2017.  
3. Government Order No. RD 76 ADE 2016, Bengaluru dated 17-02-2018.  
4. Nomination Order No.UPLOK-1/DE/162/2017, dated 01/02/2017 of Hon'ble Upalokayukta, Bangalore.  
5. Nomination Order No.UPLOK-1/DE/106/2018 Bengaluru Dated: 05.03.2018 of Hon'ble Upalokayukta, Bengaluru.

6. Order No. UPLOK-1&2/DE/Transfers/2018 Bengaluru, Dtd: 06/08/2018 file is transferred from ARE-7 to ARE-14.
7. Order No. Uplok-1/DE/106/2018/ARE-2 dated 26/09/2019 of Hon'ble Upalokayukta transferred from ARE-12 to ARE-14.

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1. The complainant by name Sri. **V.M. Sasimath** S/o Mallaiah R/o Bhagyanagar, Koppal District has filed the complaint against DGO-1 **Sri. Sri. Muganna**, Assistant Executive Engineer, PWD Sub-Division, Yelburga and DGO-2 **Shivalingappa Pattadakal**, Tahasildar, Yelburga alleging dereliction of duty, misappropriation of funds etc against them.
2. The facts of the case are that, DGO-1 sent a proposal to the Deputy Commissioner, Koppal for sanction of amount for the purpose of providing aluminum partition in the office of the Tahasildar, so that the officials in the office can sit and work in a congenial atmosphere and also in order to upgrade the office. The Deputy Commissioner vide order dated 18.03.2015, sanctioned Rs. 3 lakhs for the said purpose. One of the conditions imposed by the Deputy Commissioner is that, the work of installation of aluminum partition since exceeds Rs. 1 lakh, the procedure prescribed under KTPP Act, has to be followed and by calling for competitive quotation, work has to be entrusted to the competitive person.

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3. The Tahsildar on obtaining the opinion of the DGO-1 split up the work into 6 works of Rs. 50,000/- each and entrusted the work of providing aluminum partition to M/s. Sri. Sai Aluminum, Koppal and got the work executed through the said firm and a sum of Rs. 3 lakhs has already been paid to the said firm.

4. After completion of the investigation, a report was sent to the Government U/s.12(3) of the Karnataka Lokayukta Act **as per reference No.1**. In pursuance of the report, the Government of Karnataka was pleased to issue the G.Os. dated 17/01/2017 and 17/02/2018 authorizing Hon'ble Upalokayukta to hold enquiry **as per reference No.2 and 3**. In pursuance of the G.Os., the Nominations was issued by the Hon'ble Upalokayukta on 01/02/2017 and 05/03/2018 respectively authorizing ARE-7 to hold enquiry and to submit report **as per reference No.4 and 5** and File No. 162/2017 was transferred from ARE-7 to ARE-14 as per **reference No. 6**. In turn, file No. 106/2018 is transferred from ARE-7 to ARE-12 then from ARE-12 to 14 **as per reference No.7 and** as per orders No. UPLOK-1/DE/162/2017 and UPLOK-1/DE-106/2018 clubbed as per the orders of Hon'ble Upalokayukta on 26/09/2019.

6. On the basis of the Nomination, Articles of Charge against the DGO-1 was framed on 28/03/2017, **against DGO-2 was framed on 04/05/2018 by the Additional Registrar of Enquiries-7** which includes Articles of Charge at Annexure-I and Statement of

Imputation of Misconduct at Annexure No. II which are as follows:-

**ANNEXURE-I**

**CHARGE:-**

8. a) You the **DGO, Sri. Shivalingappa Pattadakal** while working as Tahasildar, yalburga deliberately split up the work into 6 small works for Rs. 50,000/- each for installation of aluminum partition in Taluk Office, yalburga against the procedure prescribed under KTPP Act and thereby committed misconduct and dereliction of duty.
- b) Further, you the DGO, has acted against the specific condition of the Deputy Commissioner, while sanctioning the amount as per G.O. No. FD 01 TCE 2012, dated 21.06.2012 to execute the work as per the KTPP Act by calling upon competitive quotation and thereby committed misconduct and dereliction of duty.
9. Thus, you the DGO, being a Government/Public servant has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of a Government Servant and thus committed misconduct as enumerated U/Rule 3(1) of Karnataka Civil Service (Conduct) Rules, 1966.

**ANNEXURE-II****STATEMENT OF IMPUTATIONS OF MISCONDUCT**

10. An investigation was taken up under Section 9 of Karnataka Lokayukta Act on the complaint filed by Sri. V.M. Sasimath S/o Mallaiah R/o Bhagyanagar, Koppal (hereinafter referred to as Delinquent Government Official, in short DGO) and alleging that he being a public servant has committed misconduct and dereliction of duty.
11. The complainant alleged that the DGO, sent a proposal to the Deputy Commissioner, Koppal for sanction of amount for the purpose of providing aluminum partition in the office of the Tahasildar, so that the officials in the office can sit and work in a congenial atmosphere And also in order to upgrade the office. The Deputy Commissioner vide order dated 18.03.2015, sanctioned Rs. 3.00 lakhs for the said purpose with a condition the work of installation of aluminum partition since exceeds Rs. 1.00 lakh, the procedure prescribed under KTPP Act has to be followed by calling upon competitive quotation the work has to be entrusted to the competitive person.
12. On the said complaint the comments called for from the DGO, and the same found not satisfactory and not acceptable to drop the proceedings.
13. The material on record reveals you the DGO, being a Government servant has failed to maintain absolute integrity, devotion to duty and also acted in a manner unbecoming of a Government servant

and thereby committed misconduct and liable for disciplinary action.

14. The material available on record prima facie show that the DGO, has committed misconduct under Rule 3(1) of the KCS Conduct Rules, 1966. Recommendation was made under Section 12 (3) of the Karnataka Lokayukta Act to the Competent Authority to initiate disciplinary proceedings against the DGO, and to entrust the inquiry to this Institution under Rule f14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.
15. The Government after considering the recommendation made in the report entrusted the matter to the Hon'ble Upalokayukta to conduct departmental/disciplinary proceedings against you the DGO, and to submit the report. **Hence the charge.**
7. The aforesaid '*Articles of Charge*' was served on the DGOs-1 and 2. The DGO No. 1 did not appear before Inquiring Authority and DGO-1 filed application bearing No. 1356/2017 before Hon'ble Karnataka Administrative Tribunal and obtained stay order. DGO No.2 has appeared before this authority on 06.06.2018 and his first oral statement under Rule 11(9) of KCS (CCA) Rules, 1957 was recorded. The DGO No. 2 pleaded not guilty and claimed to be enquired about the charges.
8. The application bearing No. 1356/2017 filed by the DGO No.1 Sri. H. Muganna was allowed and set aside the Government Order

and also nomination order. The Chairman, Legal Cell has given information that, they decided to file Writ Petition before the Hon'ble High Court of Karnataka and they filed Writ Petition No. 16741/2021 before Hon'ble High Court of Karnataka, Bengaluru and which is still pending.

9. DGO-2 filed his Written Statement dated 23/08/2022 the installation of Aluminum partition in the premises of Yelburga office conducted by him on the administrative approval of the Deputy Commissioner dated 18.03.2015 and approximate estimation issued by Executive Engineer dated 10.03.2015 for an amount of Rs. 3,00,000/- each compartment is of Rs. 50,000/-. The public notice was issued by him for calling competitive quotation to build Aluminum partition. It is further submitted that, on the basis of complaint initiated against him through AC & DC, it is further submitted by him DC Koppal has conducted enquiry on the complaint given by Sri. V. Shashimath who is an RTI activist. The main allegation against the DGO is that for renovation of Tahsildar office at yelburga a sum of Rs. 3,00,000/- were allocated for the said work, the DGO has followed the procedure and on the order of the Deputy Commissioner, Koppal allocated the said work to do six compartments each of Rs. 50,000/-. It is further submitted that, the Deputy Commissioner, Koppal has conducted the enquiry and also inspection of the work and material used and satisfied himself the same and reported that the DGO not misutilised the funds. He further submitted

that, he has not committed any dereliction of duty hence, prayed for exonerate from the proceedings.

10. In this Departmental Enquiry complainant (CW-1) was issued summons to depose his evidence, but, Police Inspector, Karnataka Lokayukta, Koppal submitted a report that CW-1 complainant was dead on 23/07/2020 and submitted death certificate Xerox extract. Several time the Scrutiny Officer was issued with summons but, the Scrutiny Officer did not turned up, hence the evidence on behalf of Disciplinary Authority is taken as Nil.
10. DGO-2 Sri Shivalingappa Patadakal was examined as DW-1 marked documents Ex.D.1 to D.9.
11. Perused the entire case record and heard the argument of both the side in respect of DGO No. 2.
12. The points that arise for my consideration are:  
 Point No.1 : Whether the charge framed against the DGO- No.2 is proved?  
 Point No.2 : What order?
13. My answers to the above points are as under:  
 Point No. 1: **In the Negative**  
 Point no. 2 : **As per final order for the following;**

### REASONS

14. The complainant alleged that **DGO, Sri. Shivalingappa Pattadakal** while working as Tahasildar, 15. yalburga deliberately split up the work into 6 small works for Rs. 50,000/- each for installation of aluminum partition in Taluk Office, yalburga against the procedure prescribed under KTPP Act and also acted against the specific condition of the Deputy Commissioner, while sanctioning the amount as per G.O. No. FD 01 TCE 2012, dated 21.06.2012 to execute the work as per the KTPP Act by calling upon competitive quotation and thereby committed misconduct and dereliction of duty.
15. In this Departmental Enquiry the complainant CW-1 was dead on 23/07/2020 hence his evidence could not be recorded and also the Scrutiny Officer even after issuing summons several times he did not turned up. Hence, on Disciplinary Authority no evidence was recorded. DGO No.2 examined as DW-1 and got marked documents Ex.D.1 to D.9.
16. According to the DGO installation aluminum partition in the premises of Yalburga Taluk office, conducted by him on the administrative approval of Deputy Commissioner dated 18.03.2015 and approximate estimate issued by the Executive Engineer dated 10.03.2015 for an amount of Rs. 3 Lakhs each compartment is of Rs. 50,000/-. **Ex. D-1** is the copy of the order passed by the Deputy Commissioner, Koppal stating that for aluminum partition in the office of the Tahasildar amount of Rs. 3

Lakhs has been released. **Ex. D-2** is the estimate prepared by the Executive Engineer, Public Works Department, Koppal to split up the works into 6 works of Rs. 50,000/- each. As per Ex. D-1 one of the condition imposed is that as per the Government Order No. FD 01 TCE 2012 dated 21.06.2012 the said work has to be executed as per KTPP Act by calling competitive quotation. The DGO has deposed that, he has issued the public notice for calling competitive quotation to build the aluminum partition. In respect of this he has produced the copy of the public notice issued by the DGO marked as **Ex. D-3**. He further deposed that, the work order allotted to Sri. Sai Alminum, Gadag Road, Koppal, the agency which has quoted the less than the other quotation. The quotation and the comparison copies are produced which are marked as **Ex. D-4**. By perusing the same 3 agencies have filed the quotation i.e. (1) Sri. Sai Alminum (2) Sri. Swasthik Glass & Plywood, Koppal & (3) Sri. Maruthi Glass Plywood, Koppal. By comparing the same Sri. Sai Alminum have quoted the amount Rs. 3 Lakhs compare to which is less than compared to 2 other agencies. Sri. Sai Glass Alminum was chosen to execute the work.

17. The DGO was also produced a letter addressed by Assistant Executive Engineer, Public Works Department, Yelburga to the Tahsildar, Yelburga stating that, as per the administrative approval of the Deputy Commissioner Sri. Sai Alminum, Koppal have executed the aluminum partition work and informed the Tahsildar to release the amount which is marked as **Ex. D-5**.



18. The DGO has further deposed that, the Deputy Commissioner, Koppal has conducted the enquiry on the basis of complaint filed by the complainant and also inspection of the work and materials used and satisfied himself the same and stated that, there is no chance of misutilisation of the fund by the DGO as per the quotation and due process of law he has executed the work. He further submitted that, the Deputy Commissioner, Koppal directed the Assistant Commissioner, Koppal to visit the spot to conduct the enquiry and to report the same. Accordingly, the Assistant Commissioner, Koppal after conducting the spot inspection he has submitted the report to the Deputy Commissioner, Koppal, marked as **Ex. D-7**. Inturn, the Deputy Commissioner has reported to the Principal Secretary, Revenue Department, Bengaluru, which is marked as **Ex. D-8**.
19. The perusal of Ex. D-7 the Assistant Commissioner, Koppal has submitted in his report stating that, as per the direction of the Deputy Commissioner, visited the Taluk office, Yelburga and verified the documents and he found that “ ಒಟ್ಟಾರೆ ಈ ಪ್ರಕರಣದಲ್ಲಿ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಶ್ರೀ ಶಿವಲಿಂಗಪ್ಪ ಪಟ್ಟದಕಲ್ (ಆ.ಸ.ನೌ-2) ಇವರು ಕಾಮಗಾರಿ ಪ್ರಾರಂಭಿಸುವ ಪೂರ್ವದಲ್ಲಿ ತಮ್ಮ ಕಾರ್ಯಾಲಯಾದಿಂದ 6 ಕಾಮಗಾರಿಗಳ ಅಂದಾಜು ಪತ್ರಿಕೆಗಳಿಗೆ ತಾಂತ್ರಿಕ ಹಾಗೂ ಆಡಳಿತಾತ್ಮಕ ಮಂಜೂರಾತಿ ಪಡೆದ ನಂತರವೆ, ಪ್ರಾರಂಭಿಸಿರುವುದರಿಂದಲೂ ಹಾಗೂ ಕಾಮಗಾರಿ ಉತ್ತಮ ಗುಣಮಟ್ಟದ ಸಾಮಗ್ರಿಗಳನ್ನು ಉಪಯೋಗಿಸಿ 12-13 ಕೌಂಟರ್‌ಗಳನ್ನು ಗುತ್ತಿಗೆ ಪ್ರಮಾಣಕ್ಕೆ ಅನುಗುಣವಾಗಿ ಕೆಲಸವನ್ನು ಪೂರ್ತಿಗೊಳಿಸಿರುವುದರಿಂದ ಸದರಿ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಅಧಿಕಾರ ದುರುಪಯೋಗ ಹಾಗೂ ಸರ್ಕಾರಿ ಹಣ ದುರುಪಯೋಗವಾಗಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ” ಅಂತಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

20. On the basis of Assistant Commissioner report, the Deputy Commissioner, Koppal is also of the same opinion and submitted letter to the Principal Secretary, Revenue Department, Bengaluru as per Ex. D-8. Apart from this, the complainant also submitted a letter to the Deputy Commissioner, Koppal dated 02.11.2016 stating that, he visited the Taluk office of the Yelburga and found the work in order as such he was withdrawing his complaint. The said document is marked as Ex. D-6. In the Cross- Examination of DW-1 nothing has been elicited from the mouth of this witness to show that he has not at all followed the provisions of KTPP Act.
21. In my opinion, the DGO No. 2 has followed the procedure and completed the work as per the estimate by following provisions of KTPP Act and the Assistant Commissioner and Deputy Commissioner are of the opinion that, there was no misconduct on the part of the DGO No.2.
22. Hence, the Presiding Officer on behalf of Disciplinary Authority not proved the charges against this DGO No.2 and hence, I have answered point No.1 in the Negative.
23. As regards DGO No.1 1 Sri. H. Muganna is concerned, he filed application No. 1356/2017 before Hon'ble Karnataka Administrative Tribunal, Bengaluru, to set aside the Government and Article of Charge. The said application was allowed and set aside the Government Order and also nomination order. The Chairman, Legal Cell has given information that, they decided to file Writ Petition before the Hon'ble High Court of Karnataka and they filed Writ Petition No.

16741/2021 before Hon'ble High Court of Karnataka, Bengaluru and which is still pending.

Hence, I proceed to record the following:

### **FINDINGS**

The Disciplinary Authority has not proved the charge framed against DGO No.2 Sri. Shivalingappa Pattadakal, Tahasildar, Yelburga .

The Date of Retirement of DGO 31/05/2017  
**(Already Retired)**

This report is submitted to the Hon'ble Upalokayukta in a sealed cover.

**28<sup>th</sup> April 2023**

*Paradeshi* 28/4/23.  
(SUDESH RAJARAM PARADESHI)  
Additional Registrar Enquiries-14,  
Karnataka Lokayukta,  
Bangalore.

<b>File No. III</b>	<b>Witness examined on behalf of the DGO,</b>		
	<b>DW.1</b>	Sri. Shivalingappa Pattadkal (Original)	88-94
<b>File no. IV</b>	<b>Documents marked on behalf of the DGO Ex. D.1 to D.9</b>		
	<b>Ex D.1</b>	Copy of the order passed by the Deputy Commissioner, Koppal dated 18/03/2015 and connected documents (Xerox)	95-133
	<b>Ex D.2</b>	Copy of the estimate dated 10/03/2015 prepared by the Executive Engineer, Public Works Department, Koppal to split up the works into 6 works of Rs. 50,000/- each. (Xerox)	134
	<b>Ex D.3</b>	copy of the public notice dated 20/03/2015 issued by the DGO (Xerox)	135
	<b>Ex D.4</b>	Copy of the quotation and the comparison copies (Xerox).	136-139
	<b>Ex D.5</b>	Copy of letter dated 26/05/2015 addressed by Assistant Executive Engineer, Public Works Department, Yelburga to the Tahsildar, Yelburga and along with Xerox photos (Xerox).	140-144
	<b>Ex D.6</b>	Copy of letter dated 02.11.2016 of the complainant addressed to Deputy Commissioner, Koppal (Xerox).	196-197
	<b>Ex D.7</b>	Copy of the letter dated 08.11.2016 Assistant Commissioner, Koppal after conducting the spot inspection he has submitted the report to the Deputy Commissioner, Koppal (Xerox).	147-148

	<b>Ex D.8</b>	Copy of the letter dated 16/01/2017 of Deputy Commissioner has reported to the Principal Secretary, Revenue Department, Bengaluru (Xerox).	149-151
	<b>Ex D.9</b>	Copy of the Sanction Order dated 07/01/2015 of Tahasildar, Yelburga (Xerox)	152

*Baradasi 28/4/23*  
**(SUDESH RAJARAM PARADESHI)**  
Additional Registrar Enquiries-14,  
Karnataka Lokayukta,  
Bangalore.

